

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4802
ANSWERED ON:22.04.2015
REVIEW OF RESERVATION POLICY
Pala Shri Vincent H

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Government has undertaken any periodic review of the extension of reservation for Scheduled Castes (SCs) and Scheduled Tribes (STs); and

(b) if so, the details thereof ?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) & (b): Articles 16(4) and 16(4A) of the Constitution provide for reservation in matters of appointment and promotion to Scheduled Castes and Scheduled Tribes, which in the opinion of the State are not adequately represented in the services under the State.

Presently, no time limit has been fixed for providing reservation for Scheduled Castes and Scheduled Tribes in employment under the Central Government.